CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE- 560 638.

Dated: 27 JAN 1995

APPLICATION NO: 1866 of 1994.

APPLICANTS:- Sri.T.N.Subba Rao, Bangalore-42, V/S.

RESPONDENTS:- The Controller of Defence Accounts, Madras-18 and two others.,

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1. Sri.T.N.Subba Rao, S/o.Late.Narayanappa, Quarter No.B/3/12, DAD Residential Complex, Ulsoor, Bangalore-560+008

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- The Controller of Defence Accounts, No. 506, Anna Salai, Theynampet, Madras-600 018.
- 3. Sri.G.Shanthappa, Addl.C.G.S.G. High Court Bldg, Bangalore-1.

Subject:- Ferwarding of copies of the Order passed by the Central Administrative Tribunal, Rangalere.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above mentioned application(s) on 17-01-1995.

Issued on 27/9/55

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DEPUTY REGISTRAR
JUDICIAL BRANCHES

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

DRIGINAL APPLICATION NO.1866/94

TUESDAY THIS THE SEVENTEENTH DAY OF JAN. 1995

MR. JUSTICE P.K. SHYAMSUNDAR

VICE CHAIRMAN

MR. T.V. RAMANAN

MEMBER (A)

T.N. Subba Rao, S/o late Narayanappa, Senior Auditor, Local Audit Office(Army), Bangalore - 560042

Applicant

(Party in person)

V.

- The Controller of Defence Accounts,
 506, Anna Salai, Teynampet,
 Madras 18
- 2. The A.C.D.A. in Charge Area Accounts Office, Bangalore - 560042
- 3. Union of India represented by the Secretary, Ministry of Defence (Finance), Govt. of India, Ministry of Defence, New Delhi Respondents

(By learned Standing Counsel)
Shri.G. Shanthappa

*capdiss.

DRDER

MR. JUSTICE P.K. SHYAMSUNDAR, VICE CHAIRMAN

We have heard the applicant who is in person and the learned Standing Counsel Shri G. Shanthappa. Learned Standing Counsel asks for some more time. We see no reason why further time should be granted. The grievance made in this application is that applicant should have been given pony allowance incurred by him while on MITC on par with IDS officers. We do not know



how we can grant that. We, however, direct
the Department to consider his claim on par
with IDS officers in regard to pony allowance.
Send a copy of this order to CDA Madras for
information and necessary action. We direct
CDA Madras to dispose of this issue within
six weeks from the date of receipt of a copy of
this order. No costs.

Sd

MEMBER (A)

Sd-VIČE CHAIRMAN

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TRUE COPY

Section Officer

Central Administrative Tribunal

Bangalore Bench Bangalore